

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

4.

IA 1663(MB)2024 IN
C.P. (IB)/4716(MB)2018

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

MS. LAKSHMI GURANG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 12.04.2024

NAME OF THE PARTIES:

Phoenix Arcprivate Limited

Vs

Genrx Pharmaceutical Pvt Ltd

SECTION: 7 OF THE NATIONAL COMPANY LAW TRIBUNAL RULES, 2016

ORDER

1. Mr. Rajesh Kumar Mittal, Ld. Counsel for the Liquidator present.
2. **IA-1663(MB)2024:** This is an application filed by the Liquidator under rule 13, 31 & 34 of the Insolvency and Bankruptcy Board of India (Liquidation Regulation), 2016, for taking 3rd progress report on record. The same is taken on record. Accordingly, IA-1663(MB)2024 is **allowed and disposed of.**

Sd/-

ANU J. SINGH
Member (Technical)

Sd/-

LAKSHMI GURANG
Member (Judicial)